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**SECTION-I]**

Government of India  
Ministry of Commerce and Industry  
Department of Commerce  
Directorate General of Foreign Trade

Public Notice No. 16/2026-27  
New Delhi, dated 2<sup>nd</sup> June, 2026


**Subject: Amendments in Para 2.88 of Handbook of Procedures- reg.**

In exercise of powers conferred under paragraph 1.03 and 2.04 of the Foreign Trade Policy (FTP) 2023, as amended from time to time, the Director General of Foreign Trade hereby makes the following amendments in the provisions of Para 2.88 and Para 2.91 of the Handbook of Procedures 2023:

(A) Under Para 2.88 (a) of HBP, a new entry with serial no. xvi is inserted after the existing list of Free Trade Agreements (FTAs) as under:

"xvi. India-Oman Comprehensive Economic Partnership Agreement (India Oman CEPA)"

**Effect of this Public Notice:** Para 2.88(a) of the Handbook of Procedures (HBP) 2023 has been amended to facilitate exporters to obtain the Certificate of Origin (CoO) under the India-Oman Comprehensive Economic Partnership Agreement (CEPA) through the system of issuance of Certificates of Origin by the authorised agencies.

  
(Lav Agarwal)  
Director General of Foreign Trade &  
Ex-officio Addl. Secretary to Govt. of India  
Email: dgft@nic.in

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